

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-338(ND)/2017

IN THE MATTER OF:

M/s ARR ESS Industries Pvt. Ltd.

.....PETITIONER

Vs.

M/s Wollways India Ltd.

.... RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 19.09.2018

Coram:

Ms. Ina Malhotra,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the Respondent :

For the Resolution Pro.

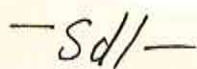
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: Mr. Nandini Sinha, Advocate

ORDER

None appears on behalf of the operational creditor. None was present even on the last date of hearing. This petition is dismissed in default. Ms. Nandini Sinha, an Advocate present in court has informed this Bench that the CIR proceedings that have already been initiated against the Corporate Debtor.



(Dr. V.K.SUBBURAJ)
MEMBER (TECHNICAL)



(Ms. INA MALHOTRA)
MEMBER (JUDICIAL)